

Tripura Ayurved Service Rules, 2012.



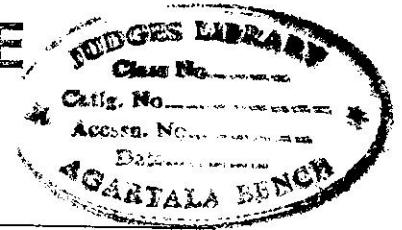
TRIPURA



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**PART-I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

GOVERNMENT OF TRIPURA

HEALTH & FAMILY WELFARE DEPARTMENT

N.F. 4(10)-HFW/90

Dated, Agartala
The 21st Dec 2012

NOTIFICATION

In exercise of the power conferred by the proviso to article 309 of the constitution of India, the Government of Tripura, in consultation with the Tripura Public Service Commission, is pleased to make the following rules to regulate the recruitments, pay & allowances and other conditions of the services of the Medical Officers (Ayurved) under the Health & Family Welfare Department namely :-

PART - I : GENERAL

1. **Short Title and Commencement :**
 - i. These rules may be called the "Tripura Ayurved Service Rules, 2012"
 - ii. They come into force on the date of their publication in the official gazette.
2. **Definitions :**

In these rules unless the context otherwise requires -

 - i. "Ayurvedic qualifications" means the recognized qualifications specified in Part -I of Second Schedule, Third Schedule and Fourth Schedule to the Indian Medicine Central Council Act, 1970 as appended hereto in ANNEXURE - I.
 - ii. "Commission" means the Tripura Public Service Commission.
 - iii. "Duty Post" means any post specified in SCHEDULE-I of these rules whether permanent or temporary, or any other temporary post declared as duty post by the State Government.
 - iv. "Government" means the Government of Tripura.
 - v. "Governor" means the Governor of Tripura.
 - vi. "Member of the Service" means a person appointed in a substantive capacity to any Grade of the Service and includes a person appointed on probation to Grade-IV of the Service.
 - vii. "Schedule" means any of the Schedules appended to these rules.
 - viii. "Service" means the Tripura Ayurved Service.
3. **Constitution of Service and its Classifications:**
 - i. There shall be constituted a State Ayurved Service to be known as the Tripura Ayurved Service.
 - ii. The Service shall have 4 (four) Grades, namely-
 - a. Grade - I (A) Additional Director (Ayurved) & Grade - I (B) Joint Director (Ayurved)



- b. Grade - II Deputy Director (Ayurved)
 - c. Grade - III Assistant Director (Ayurved)
 - e. Grade - IV Medical Officer (Ayurved)
3. The posts in all the four Grades shall be Group A gazetted posts.

PART - II : AUTHORISED STRENGTH

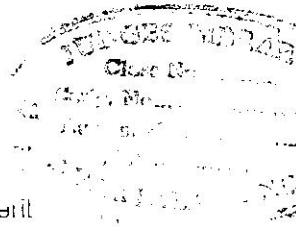
4. **Strength of the Service**
The Authorized permanent strength of the Service and the posts included therein shall be as specified in SCHEDULE -I to these Rules.
- ii. The number of Grade-I posts in the Service shall be 5% (five percent) of the authorized permanent strength of the Service.
 - iii. The number of Grade-II posts in the Service shall be 10% (ten percent) of the authorized permanent strength of the Service.
 - iv. The number of Grade-III posts in the Service shall be 25% (twenty five percent) of the authorized permanent strength of the Service.
 - v. The State Government may, by order, create duty posts for such period as may be specified therein.

PART-III : METHOD OF RECRUITMENT

5. **Method of Recruitment :**
The Substantive vacancies which occur from time to time in the authorized permanent strength of the service shall be filled by direct recruitment in the manner specified in part-IV of these rules.

PART-IV : DIRECT RECRUITMENT

6. **Competitive Examination :**
A competitive examination for direct recruitment to the Grade-IV of the Service shall be held at such intervals as the State Government may in consultation with the commission from time to time, determine. The date on which and the place at which the examination shall be held shall be fixed by the commission. Candidates for the said competitive examination should have Ayurved qualification, referred to in rules 2 (a) with a maximum age limit of 37(thirty-seven) years at the date of appointment, if any.
7. **Decision of the Commission to be final :**
The decision of the Commission as to the eligibility or otherwise of the candidate for admission to the examination shall be final and no candidate to whom a certificate of admission has not been issued by the Commission shall be admitted to the examination.



8. **Commission to forward a list in Order of Merit :**
The Commission shall forward to the State Government a list arranged in order of merit of the candidates who have qualified by such standards as the Commission may determine, and of the candidates belonging to the Scheduled Castes and the Scheduled Tribes who, though not qualified by that standard are declared by the Commission to be suitable for appointment to the Service with due regard to the maintenance of efficiency in concerned job.
9. **Physical Fitness :**
No candidate shall be appointed to the service unless he is declared after such Medical Examination, as the State Government may prescribe, to be in good mental and bodily health and free from any mental or physical defect likely to interfere with the discharge of the duties of the Service.
10. **Inclusion in the list not to confer Right to appointment :**
The inclusion of a candidates name in the list, referred to in rule 8, confers no right to appointment unless the State Government is satisfied after such inquiry as may be considered necessary that the candidate is suitable in all respects for appointment to the Service and an actual offer of appointment is made.
11. **Appointments of Candidates included in the list :**
Subject to the provision of these rules, the candidates will be considered for appointment to the available vacancies in the order in which their names appear in the list referred to in rule 8.

PART-V : SELECTION COMMITTEE

12. **Constitution of Selection Committee :**
Recruitment shall be made on the recommendation of a Selection Committee (hereinafter to as the Committee) consisting of :-
 - i. Chairman of the Commission Chairman
 - ii. One senior Secretary to the Government to be nominated by the Chief Secretary Member
 - iii. Secretary, General Administration (P &T) Department Member
 - iv. Secretary, Health & Family Welfare Department Member
 - v. Secretary, Tribal Welfare Department Member
 - vi. Secretary, SC, OBC & Minority Welfare Department Member

PART -VI : INITIAL CONSTITUTION OF THE SERVICE

13. **Initial Constitution of Service :**
 - i. All the existing officers holding the post of Medical Officer (Ayurved) at the commencement of these rules shall be absorbed at the initial constitution of the Service in the corresponding grades subject to their suitability being assessed by the Selection Committee constituted under rule-12 on the basis of their seniority subject to rejection of unfit.



2. Officers who are not absorbed at the time of initial constitution of the Service will continue to hold the same posts which they were appointed prior to commencement of these rules and such officers will continue to hold such posts till they are absorbed in the Service on the basis of their suitability being assessed by the Selection Committee constituted under rule 12, on the basis of Seniority subject to rejection of unfit.

Provided absorption in the Service for the purpose of initial constitution of the Service shall remain open till such time all the officers holding the post of Medical Officer (Ayurved) in the Department on the date of Commencement of these rules are absorbed in the Service.

PART -VII: APPOINTMENT, PROBATION AND CONFIRMATION

14. Appointments:

All appointments to the Service shall be made to the Grade-I(A) Additional Director (Ayurved), Grade-I(B) Joint Director (Ayurved), Grade-II Deputy Director (Ayurved), Grade-III Assistant Director (Ayurved) & Grade-IV Medical Officer (Ayurved) of the Service and not against any specific duty post included in the Service.

15. Disqualifications :

- a) No person who has more than one wife living or who having a spouse living, marries in any case in which such marriage is void by reasons of its taking place during the life time of such spouse shall be eligible for appointment to the Service and
- b) No women whose marriage is void by reasons of the husband having a wife living at the time of such marriage or who has married a person who has a wife living at the time of such marriage, shall be eligible for appointment to the Service.

Provided that the State Government may, if satisfied that there are special grounds for so ordering, exempt any person from the operation of this rule.

16. Special provision for Scheduled Castes and Scheduled Tribes :

Appointment to the Service made by direct recruitment shall be subject to the orders regarding special representation in the Service for the Scheduled Castes and Scheduled Tribes issued by the State Government from time to time.

17. Period of Probation:

- 1) Every person appointed under rule 5 to Grade IV of the Service shall be on probation for period of two years.
- 2) The State Government may in the case of any person extend the period of probation in consultation with the Commission.

- iii The Government may, in consultation with the Commission, discharge at any time a probationer from Service without assigning any reason therefore.

Provided that if he holds a lien on any permanent post under the Central Government, a State Government or Government of Tripura, he shall be liable to be reverted to that post.

- iv. A person on probation who holds a lien on any permanent post under Central or State Government may, if he so desires during the period of probation, has the option to revert back to his parent Department or Government after giving such notices as may be prescribed by the State Government.

- v. During the period of probation, officers may be required by the Government to undergo such courses of training and instructions and to pass such examinations and tests as it may deem fit as the condition to satisfactory completion of the probation.

Provided that an officer may be required by the Government to undergo such training and instructions as the Government may deem fit even after completion of the period of probation.

18. Confirmation of Service :

A person appointed under rule 5 may be confirmed in the Service based on general assessment of his performance during the probation period at the place of his posting.

PART-VIII: MISCELLANEOUS

19. Posting of the member of the Service :

Every member of the Service shall, unless he is appointed to an ex-cadre post, or is otherwise not available for holding a duty post owing to the exigencies of Service, be posted against a duty post under the Government of Tripura.

20. Duty post to be held by a member of the Service.

Every duty post shall be held by a member of the Service.

21. Seniority :

The State Government shall prepare a list of members of the Service arranged in order of seniority as determined in the manner specified below :-

- i) Persons recruited earlier on the basis of seniority-cum-merit, the order in which their names are arranged in the appointment letter or in the departmental seniority list, if any, shall be the basis of determination of seniority. Those appointed earlier will be ranked senior to those appointed later.

- ii) In case of persons appointed on the results of the competitive examination, seniority in the Service shall be determined by the order in which appointments are made to the Service.

Provided that persons recruited on the results of the competitive examination in any year shall be ranked inter se in the order of merit in which they are placed at the competitive examinations on the results of which they are recruited, those recruited on the basis of an earlier examination being ranked senior to those recruited on the basis of later examinations.

- iii) The relative seniority of the members in a Grade at the initial constitution of the Service under Part-VI, shall be as obtaining on the date of commencement of these rules.

Provided that if the seniority of any such member has not been determined on or before the said date, the same shall be determined by the Governor in accordance with the general principles of seniority as applicable to the Government servants or other departments under this Government.

- iv) In the cases not covered by the above provisions, seniority shall be determined by the Governor in consultation with the Commission.

22. Pay and Allowances.

- 1) The scales of pay attached to the Service shall be as follows :-

Sl. No.	Grade	Scale of Pay	Number of Pay band	Grade Pay
01	Grade-I (A)	Rs. 24,625 – 40,600	HAG+ Scale	Rs. 6,500/-
02	Grade-I (B)	Rs. 13,575 – 37,000	PB-4	Rs. 5,600/-
03	Grade-II	Rs. 13,575 – 37,000	PB-4	Rs. 5,000/-
04	Grade-III	Rs. 13,575 – 37,000	PB-4	Rs. 4,800/-
05	Grade-IV	Rs. 13,575 – 37,000	PB-4	Rs. 3,700/-

- a) At the entry to service PB – 4 Rs. 13,575 – 37000 Rs. 3,700
- b) After completion of 4 years of service PB – 4 Rs. 13,575 – 37,000 Rs. 4,500.

Provided that the Government may from time to time revise the scales of pay.

2) Non-Practicing Allowances :-

- i) Grade - I (A & B) : Rs. 2,000 per month.
- ii) Grade - II Rs. 2,000 per month.
- iii) Grade - III Rs. 1,500 per month.
- iv) Grade – IV Rs. 1,000 per month.

- 3) Officers in any Grade would be eligible to get two additional increments for having Post Graduate degree and one additional increment for having Post Graduate diploma in Ayurvedic subjects.

- 4) Dearness & other Allowances shall be paid to persons holding duty posts at such rates as may be determine by the Government from time to time.

23. Appointment to Grade-I (A), Grade-I (B), Grade-II and Grade-III :
- i. Appointment of the members of the Service to Grade-I(A), Grade-I(B), Grade-II and Grade-III shall be made on recommendation of the Selection Committee constituted under rule -12 on the basis of merit with due regard to seniority and in consultation with the commission.
 - ii. An officer with minimum of 4 (four) years of regular service having recognised Post Graduate (degree) Ayurvedic qualification and not less than 5 (five) years of regular service with Graduate (degree) Ayurvedic qualification in the Grade - I(B) of the Service shall be eligible for being considered for appointment to Grade-I (A).
 - iii. An officer in Grade-II of the Service having recognised Post Graduate (degree) Ayurvedic qualification with not less than 6 (six) years of regular service in the grade and an officer without having Post Graduate (degree) Ayurvedic qualification with not less than 7 (seven) years of regular service in the grade shall be eligible for being considered for appointment to the Grade-I(B).
 - iv. An officer in Grade-III of the service having recognised Post Graduate (degree) Ayurvedic qualification with not less than 7 (seven) years and without having Post Graduate (degree) Ayurvedic qualification with not less than 8 (eight) years of service in the grade shall be eligible for being considered for appointment to Grade - II of the Service.
 - v. An Officer in Grade IV of the Service having recognized Post Graduate (degree) Ayurvedic qualification with not less than 9 (nine) years and without having Post Graduate (degree) Ayurvedic qualification with not less than 10 (ten) years of regular service in the Grade shall be eligible for being considered for appointment to Grade -III of the Service.

Note: a) In computing the period of eligibility for promotion from Grade-IV to Grade-III, Grade-III to Grade-II, Grade-II to Grade -I (B) & from Grade -I(B) to Grade - I(A) of the Service, the period of service rendered by an officer on regular basis as Medical Officer (Ayurved) prior to commencement of these rules shall be taken into account.

Note: b) An officer having Post Graduate (degree) Ayurvedic qualification shall be eligible for being considered for appointment to Grade-I (A), Grade-I(B), Grade-II and Grade -III with a minimum period of regular service of 26 (twenty six) years, 22 (twenty two) years, 16 (sixteen) years and 9 (nine) years respectively prior to commencement of these rules. Similarly officers without having Post Graduate (degree) Ayurvedic qualification should have regular service of 30 (thirty) years, 25 (twenty five) years, 18 (eighteen) years and 10 (ten) years of regular service respectively prior to commencement of these rules.

Power to make regulations :

The Government may make regulations not inconsistent with these rules to provide for all matters for which provision is necessary or expedient for purpose of giving effect to these rules.

25. Residuary matters :

In regards to matters not specifically covered by these rules or by regulations or orders issued there under or by special orders the members of the Service shall be governed by the rules, regulations and orders applicable to the officers of same status serving in connection with affairs of the State Government

26. Interpretation :

If any question arises as to the interpretation of these rules, the same shall be decided by the State Government.

PART-IX : RELAXTION

27. Power to Relax :

Where the State Government is of the opinion that it is necessary or expedient so to do, he may, by order, for reasons to be recorded in writing and consultation with the commission, relax any of the provisions of these rules with respect to any class or category of persons or posts.

Schedule-I
(See Rule -4)
Grade-I(A)

Additional Director (Ayurved)

The authorized permanent strength in Grade-I(A) of the service and the nature of posts included therein are as follows:-

Sl No.	Nature of Post	Duty Post	No. of Post
1	Administrative	Additional Director (Ayurved) (Directorate of Health Services)	01
Total			01

Grade-I (B)

Joint Director (Ayurved)

The authorized permanent strength in Grade-I(B) of the service and the nature of posts included therein are as follows:-

Sl No.	Nature of Post	Duty Post	No. of Post
1	Administrative	Joint Director (Ayurved) (Directorate of Health Services)	01
Total			01

Grade-II

Deputy Director (Ayurved)

The authorized permanent strength in Grade-II of the service and the nature of posts included therein are as follows:-

No.	Nature of Post	Duty Post	No. of Post
2	Administrative	Deputy Director (Ayurved) (State Ayurvedic Hospital)	01
		Deputy Medical Superintendent (State Ayurvedic Hospital)	01
3	Clinical	Specialist Medical Officer (Ayurved) (State Ayurvedic Hospital)	02
Sub-Total			04
Leave Reserve, Deputation Reserve, Training Reserve(10%)			01
Total			05

Grade-III

Assistant Director(Ayurved)

The authorized permanent strength in Grade-III of the service and the nature of posts included therein are as follows:-

Sl No.	Nature of Post	Duty Post	No. of Post
1	Administrative	District Medical Officer (Ayurved) (O/o the Chief Medical Officer)	08
2	Clinical	Senior Medical Officer (Ayurved) (SAH/DH/SDH)	05
3		R.M.O (Ayurved) (State Ayurvedic Hospital)	01
Sub-Total			14
Leave Reserve, Deputation Reserve, Training Reserve (15%)			02
Total			16

Grade-IV

Medical Officer (Ayurved)

The authorized permanent strength in Grade-IV of the service and the nature of posts included therein are as follows:-

Sl No.	Nature of Post	Duty Post	No. of Post
1	Clinical	Medical Officer (Ayurved) (SAH/DH/SDH/CHC/PHC/Dispensaries)	30
Sub-Total			30
Leave Reserve, Deputation Reserve, Training Reserve (15%)			05
Total			35

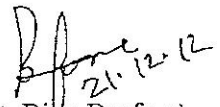
Grand Total: Gr. I(A)+Gr. I(B)+Gr.II+Gr.III+Gr.IV=58 (Fifty Eight).

Note -1: Additional posts created subsequently shall be included automatically in the appropriate grades of services.

Note-2: Existing pay scales shown /fitted is subject to revision from time to time.

Note-3:For holding duty posts of "Specialist Medical Officer (Ayurved)" as specified in the Schedule- I, a member of the Service must have a Post Graduate(degree) Ayurvedic Qualifications mentioned in Part-I.of Second Schedule, Third Schedule and Fourth Schedule to the Indian Medicine Central Council Act, 1970 as appended hereto in ANNEXURE-1.

By order of Governor



(Smt. Bijja Basfore)
Deputy Secretary to the
Government of Tripura